

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 775 of 2020**

**IN THE MATTER OF:**  
**Jyoti Strips Pvt. Ltd.**

**...Appellant**

**Vs.**

**JSC Ispat Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Prachi Johri, Advocate.**

**For Respondent: Mr. Amit Dhall, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**06.01.2021:** For supplying the copy of the Reply of the Respondent at request, the matter is adjourned to 19<sup>th</sup> January, 2021. It is made quite clear that the copy of the Reply of the Respondent shall be served upon the Learned Counsel for the Appellant five days from today.

The Registry is directed to List the matter on **19<sup>th</sup> January, 2021.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/nn